

Bench No. I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

(3)

C.P.No.186/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> July, 2017, 10.30 A.M

Name of the Company		Naviplast Traders Pvt.Ltd & Ors. -Versus- R.G.Shaw & Sons Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) KANISHK KHETAN, Adv PETITIONERS & Kanishk Khetan  
INTERIM  
RESOLUTION  
PROFESSIONAL  
(SUMIT BINANI)  
26/7/17

ORDER

Ld. Counsel for the IRP, Shri Sumit Binani, made a statement that no order for appointment of Resolution Professional has been made. It appears from the record that on 13<sup>th</sup> July, 2017 order was passed for sending letter through E-mail to the IBBI to appoint Resolution Professional as the terms of IRP is expiring and CoC have not taken any decision regarding appointment of Resolution

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Professional. Letter was sent to the IBBI but till date no confirmation received.

In the circumstances, Shri Sumit Binani is appointed as Resolution Professional in anticipation of the sanction of IBBI. Let information be sent to the IBBI regarding appointment of Shri Sumit Binani as Resolution Professional. He shall proceed in the matter in preparing Resolution Plan at the earliest.

List the matter on 21/08/2017.

*Sd.*

(Vijai Pratap Singh)  
Member (J)